

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH (Virtual) JODHPUR**

**BEFORE DR. MITHA LAL MEENA, HON'BLE ACCOUNTANT MEMBER
AND DR. S. SEETHALAKSHMI, HON'BLE JUDICIAL MEMBER**

**ITA No. 271/Jodh/2024
(Assessment Year 2014-15)**

Niket Kumar Kothari 409, Kothari Mohalla, Bassi, Chittorgarh – 312022. PAN No. ANXPk4474E	Vs.	ITO, Ward-1, Chittorgarh.
Assessee by	None (Withdrawal Application)	
Revenue by	Shri Karni Dan, Addl. CIT (Sr. DR)	
Date of Hearing	06.05.2025.	
Date of Pronouncement	06.05.2025.	

ORDER

DR. MITHA LAL MEENA, A.M.:

This appeal by the assessee is directed against the order of the National Faceless Appeal Centre, Delhi [hereinafter referred to "the NFAC"] dated 27.04.2023 in respect of Assessment Year 2014-15.

2. None attended for the assessee. However, the appellant vide its application dated 01/05/2025 had requested to withdraw the instant appeal stating therein that it has opted to settle the matter under the Direct Taxes Vivad Se Vishwas Scheme, 2024.

3. On perusal of the aforesaid applications, it is evident that the assessee has opted for benefit under Direct Tax Vivad Se Viswas scheme 2024 to settle the disputed demand. The assessee has furnished copies of Form 1 and 2 for settlement of the disputed demand as per



Acknowledgement by designated authority. Accordingly, the appellant has made a request to permit withdrawal of the captioned appeal. The Id. DR has no objection to the assessee's request for withdrawal of this appeal.

4. Accordingly, this appeal of the assessee is dismissed as withdrawn.

Order pronounced on 06/05/2025 in open Court.

Sd

(DR. S. SEETHALAKSHMI)
JUDICIAL MEMBER

Dated : 06/05/2025

Sd

(DR. MITHALAL MEENA)
ACCOUNTANT MEMBER

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative
- (6) Guard File

By Oder
Assistant Registrar,
Income Tax Appellate Tribunal,
Jodhpur Bench,
Jodhpur.